

(5) Madhya Pradesh and Maharashtra are allotted 57% and 27% respectively of the electric power produced at Sardar Sarovar. The balance of 16% is allotted to Gujarat. Madhya Pradesh and Maharashtra are also directed to share the proportionate cost of the power portion of Sardar Sarovar complex.

(6) Specific directions are given to Madhya Pradesh for releases in a regulated manner of due share of water for Gujarat and Rajasthan. For these regulated releases, Sardar Sarovar Project is required to credit to Narmadasagar Project 17.63% of the actual cost of Narmadasagar Dam Unit-I. Detailed guidelines for framing rules of regulation and water accounting are set down to ensure that party State get their due share.

(7) The gross area to be submerged in Madhya Pradesh, Maharashtra and Gujarat under Sardar Sarovar Dam FRL 455 is estimated to be 37,030 hectares of which 12,140 hectares is cultivable. Detailed directions are given for acquisition of these lands for Sardar Sarovar and for prompt rehabilitation and resettlement of the oustees by Gujarat, Madhya Pradesh and Maharashtra and for payment of adequate compensation.

(8) A two-tier machinery is directed to be set up to open the implementation of the decisions of the Tribunal. The machinery comprises :—

- (a) The Narmada Control Authority consisting of three full-time Engineer Members appointed by the Centre and four part-time Engineer Member appointed one each by the party States.
- (b) A high powered Review Committee consisting of the Chief Ministers of Madhya Pradesh, Gujarat, Maharashtra and Rajasthan with the Union Minister of Irrigation as Chairman. The Review Committee will review any decision of the Narmada Control Authority referred to it and its decision shall be final and binding.
- (c) A Construction Advisory Committee consisting of the Secretary to the Government of India, Department of Irrigation, as Chairman, the Chairman, Central Water Commission, Central Electricity Authority, and representatives of all the four States for the speedy and efficient execution of Unit-I and Unit-III of the Sardar Sarovar Dam and Power Complex. The Review Committee

is empowered to review and decision of the Sardar Sarovar Construction Advisory Committee and its decision will be final and binding.

(9) The Award is subject to review to any time after a period of 45 years from the date of the Award.

Allotment Of Accommodation to Press Correspondents

1594. SHRI MAGANBHAI BAROT : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) what is the criteria or rules governing allotment of tenements to accredited correspondents in the press pool ;

(b) how many are wait-listed in the last two years and how many have been granted accommodation ; and

(c) Was any allotment done to any correspondent even though he did not qualify virtue of (i) salary limits ; (ii) owing his own tenement built on land given at subsidised rates ; (iii) not holding accreditation (iv) being paid full house rents by the offices ?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE) : (a) : The criteria governing allotment of Government accommodation to the accredited correspondents and the news cameramen from the press pool are as under :

- (i) Those whose emoluments are Rs. 2000/- and below per month ;
- (ii) Those who are not in receipt of house rent allowance from the management ;
- (iii) Those who do not have a house of their own in Delhi.

Allotment of accommodation will be made to correspondents/ News Cameramen on the basis of their date of accreditation by Press Information Bureau.

Correspondents/News Cameraman will be charged standard rent under F.R. 45-A or 10% of their salaries whichever is higher.

(b) Fifty-three accredited correspondents/News Cameramen were waitlisted, as recommended by the Screening Committee, whereas twenty-nine were allotted accommodation during the last two years.

(c) (i) to (iv). One Correspondent was allotted Government accommodation on 25-5-1978 even though he was in receipt of salary above Rs. 2000/-. This condition was not applied in his case as he was earlier having Government accommodation which he vacated on 30-11-1976. One Cartoonist was allotted Press Correspondent's Pool accommodation on 25-1-1979 on ad-hoc basis even though he was drawing salary more than the prescribed limit of Rs. 2000/-. In his case also this condition was not insisted upon as he had to vacate M.P.'s Pool accommodation.

Building a buffer stock of Coal

1595. SHRI CHHITUBHAJ GAMIT: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state :

(a) whether the Central Government propose to build a buffer stock of coal ; and

(b) if so, the details regarding the proposed quantity ?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A.B.A. GHANI KHAN CHAUDHURI) : (a) and (b) The estimated stock of coal at the pitheads as on 1-3-80 is 12.8 million tonnes. This already constitutes a buffer stock.

Advertisements given by D.A.V.P. to News Papers

1596. PROF. NARAIN GHAND PARASHAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have any proposals to ensure that the medium and small newspapers including language papers and magazines are given an adequate share of advertisements by the D.A.V.P.;

(b) if so, the steps taken/proposed to be taken in this regard; and

(c) the salient features of the policy of issuing advertisements by the D.A.V.P. ?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) and

(b): The present advertising policy provides for consideration/weightage to small and medium newspapers. In view of the fact that the number of small and medium newspapers in the country far outweigh the number of big newspapers, there is room for providing more advertisement support to such papers, for example in the area of dissemination of information about employment opportunities, marketing intelligence for small-scale industries, essential consumer goods etc. Government is initiating necessary action to reformulate the present advertising policy suitably in this respect.

(c) Newspapers and journals which fulfil the criteria of minimum circulation, print area and regularity of publication laid down in the Advertising Policy are empanelled for release of Government advertisements through the DAVP. In releasing advertisements, the widest possible dissemination is aimed at so as to cover readers from various walks of life and reach specific sections of people as per the requirements of the advertisement.

Members of Programme Advisory Committee for A.I.R. and Door-darshan of Delhi.

1597. PROF. NARAIN GHAND PARASHAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the names of the Members of the Programme Advisory Committees for A.I.R. and Door-darshan Kendra, New Delhi for and during the year 1980, 1977-78, 1978-79 and 1979-80; and

(b) the criteria followed by Government in selecting the members of the committee ?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) and (b). There was no Programme Advisory Committee for A.I.R. Delhi and Door darshan Kendra, Delhi during the years 1977-78, 1978-79 and 1979-80.

Building up Coal Stocks for Thermal Plants

1598. SHRI C. T. DHANDAPANI: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state whether in view of the power situation expected to worsen during the ensuing summer, what effective steps have been taken to build up enough coal stocks for the thermal plants especially